

which power this plane are being manufactured or will be manufactured in this country in the near future?

Shri Krishna Menon: The engines of this particular plane are imported ones. But the Indian engines are being made at Bangalore. It is a separate factory and it is being made there and I imagine in about three or four years' time the process of complete production will be perfected.

Shri Bhagwat Jha Azad: Keeping in view the home demand could we know by what time it would be possible for us to produce sufficient number of planes for export to other countries?

Mr. Speaker: We are in the initial stages. How can it be foreseen?

Shri Hem Barua: Is it a fact that the Defence Ministry is having a customer for Avro-748 in the Transport and Communications Ministry and if so whether alterations of specifications as suggested by that Ministry had been effected?

Shri Krishna Menon: They could not give any specifications; the plane has got specifications and if the specifications suit them they will take it. Since these are transport planes, it will suit them.

Shri Narendra Singh Mahida: What would be the price of Avro-748?

Shri Krishna Menon: I am afraid I have not got that information.

Shri D. C. Sharma: May I know if it was only a test flight to test its mechanical perfection or it was done in order to promote exports to these countries?

Shri Krishna Menon: Perhaps, Sir, I should have more fully answered Shri Tyagi's question. This is not a proto-type, it is a production model, that is, production plane coming out of the normal production process. It is a test flight in the sense that we have not flown it in these climates and in these long distances, and

continuously. In that sense, it is a test flight but it is not a test flight as is usually understood by that term.

Steel for Industry

***762. Shri Harish Chandra Mathur:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) what is the total availability of steel for distribution to industry during the year;

(b) what part goes to the large scale industry and what part to small scale industry;

(c) whether there has been a cut for small scale industries in respect of these for the current term;

(d) if so, the extent of the cut to each sector; and

(e) what is Government's assessment of misuse by each sector of the industry and steps taken by Government to check the misuse?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) Approximately 5 million tons during 1962-63.

(b) Separate statistics are not available.

(c) and (d). In certain categories of Steel control has been relaxed. For such categories there is no question of a cut. For categories which are more strictly controlled e.g. sheets, no allotment of G.P./G.C. sheets has been made generally, due to heavy outstanding on producers. In this there is no discrimination between small scale and large scale industry.

(e) Enforcement of the Steel Control Order is primarily the responsibility of State Governments. It is not, therefore, possible to assess the degree of misuse by different sectors. Action is, however, taken by the Central Government whenever any case of misuse is reported or detected, whether in the small scale or large scale sector.

Shri Harish Chandra Mathur: I understand that the hon. Minister, while addressing the small-scale industrial sector said that there was a great abuse of this scarce raw material supplied to them. May I know what is the basis for such a statement and whether he thinks that the abuse is much greater in the larger sector?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): No comparative statement can be made, but we have received some complaints that some of the so-called small-scale sector people have obtained this and that they have sold it in the open market. Therefore I warned them that this should not happen.

Mr. Speaker: Now the Question Hour is over.

(Re: S.N.Q. 9)

Mr. Speaker: Short Notice Question.

Shri Daji: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that 6000 work-charged employees....

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Sir, there is another Short Notice Question before this in the name of Shri Shree Narayan Das.

Mr. Deputy-Speaker: He is not in his seat.

Shri Daji.

SHORT NOTICE QUESTION

Bhilai Steel Plant

S.N.Q. 10. { **Shri Daji:**
Shri S. M. Banerjee:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that 6000 work-charged employees of Bhilai

Steel Plant have not been paid the new pay scales and increased Dearness Allowance and production Bonus; and

(b) if so, the reasons thereof?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Yes, Sir.

(b) The work-charged staff, being temporary, are not entitled to the benefits of Hindustan Steel Limited Employees Revised (Scales) Rules and the Bonus Scheme.

Shri Daji: Is it a fact that the work charged employees were getting the dearness allowance which was being previously paid to other employees and, if so, why can't they get the increased dearness allowance which has been granted to the others?

Shri C. Subramaniam: Work-charged employees are being paid on a daily basis. Therefore, the question of other allowances does not arise.

Shri S. M. Banerjee: May I know whether it is a fact that when these work-charged establishment people complete a certain number of years of service they are put on the regular establishment and, if so, whether they will be paid this bonus etc. when they become regular?

Shri C. Subramaniam: Yes, Sir, as soon as a work-charged employee becomes qualified to do some technical job and he becomes sufficiently skilled, he is absorbed in the regular cadre and then he becomes entitled to all the benefits.

Shri K. N. Pande: Is it a fact that Labour Ministry is going to constitute a wage board for the steel industry where the matter of wages and dearness allowance will be considered?

Shri C. Subramaniam: It is already constituted, Wage Board.

Shri Daji: Is it a fact that some employees are being kept in the work-charged establishment for many years and, if so, what stands in the way of